

Scheduled Castes and Scheduled Tribes candidates, other things being equal

आदिमजाति लोगों के लिये बहुप्रयोजनीय परियोजनायें

६११ श्री मन्सूबन राव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) आंध्र प्रदेश के तेलगाना क्षेत्र में आदिम जाति लोगों के हित के लिये कितनी बहुप्रयोजनीय परियोजनायें चल रही हैं ,

(ख) द्वितीय पंच वर्षीय योजना काल में इस क्षेत्र में अब और कितनी परियोजनाएँ प्रारम्भ करने का विचार है ;

(ग) प्रस्तावित परियोजनाओं के ठीक ठीक स्थान के बारे में क्या किन्हीं ठोस प्रस्तावों को अन्तिम रूप दिया गया है , और

(घ) यदि हाँ, तो हम का ख़ौरा क्या है ?

गृह-कार्य उपमंत्री (श्रीमती आल्खा) :

(क) दो ।

(ख) द्वितीय पंच वर्षीय योजना काल में इस क्षेत्र में कोई और परियोजनायें प्रार-भ नहीं की जायेंगी ।

(ग) तथा (घ) प्रश्न ही नहीं उठते ।

RE: MOTION FOR ADJOURNMENT

12 hrs.

Mr. Speaker: The House will now take up . . .

Shri Anthony Pillai (Madras North): Sir, I rise to a point of order. I gave notice of an adjournment motion with regard to the threatened strike in the Hindustan Aircraft factory. May I know whether you are admitting that adjournment motion?

Mr. Speaker: I would like to repeat one thing for consideration and adoption by hon. Members. This hon. Member has given a notice relating to some strike which has been going on or threatened for three years since 1954 in the Hindustan Aircraft Factory. He has asked the question as to why Government has not settled that matter. Therefore, he has said, it is a matter of urgent importance. I refuse to accept that a matter which has been pending since 1954 is of such an urgent nature that further business of this House today ought to be stopped and preference given to this. I do not deny there may be other methods but adjournment motion is not the method. I ruled this out.

Now, the hon Member wants to raise it here evidently to satisfy these people. He can tell them so, and he thinks it is enough if he raises it on the floor of this House. I do not want that any hon. Member should bring up an adjournment motion which I have already disallowed. If he feels that there are legitimate grounds for me to change my opinion, I shall bring it up the next day if during the day he satisfies me that my original opinion was wrong.

I communicated this, and as if nothing has been done he gets up and says: "I want to know what has happened." What happened was that I disallowed it and also sent it for his information. I am really sorry that hon. Members should make light of the time of the House. Every minute we are spending hundreds of rupees so far as the House is concerned. Let us get through the work quickly.

Shri Anthony Pillai: Sir, on a point of explanation

Mr. Speaker: There is no point of order nor any point of explanation in this

Shri Anthony Pillai: Sir, if I may be permitted to make a remark, the point that I raised is this. Apart from the threatened hunger-strike, the dispute is governed by the Industrial Disputes Act the Government is

required to give reasons if a dispute is not referred to a Tribunal.

Mr. Speaker: I am not concerned with all that. So far as an adjournment motion is concerned, the matter must not only be of public importance but it must also be of recent occurrence. It is not of recent occurrence here. It is three years old. Therefore, it can be decided leisurely. Everyday such a thing happens. This dispute has been going on for so many years. Therefore, hon. Members would kindly study the rules once again. I do not say that any wrong must go without a remedy if there is a wrong, but this is not the remedy.

Statement

In reply to the first Supplementary Question arising out of Starred Question No 334 for 25-7-57, by Shri M. R. Krishna, whether certain Sections of the Academy were shifted back to Begumpet after experiencing certain difficulties in shifting them to Jodhpur, I had, *inter alia*, stated that the training school was still there but it imparted training on Jet aircraft only.

2. In reply to the next supplementary Question by Shri B. S. Murthy who wanted to know the necessity for the change, I had stated that:

"Previous to this we had piston engine aircraft and also jet aircraft at Begumpet and piston engine aircraft at Jodhpur. We have now separated the two and this will result in better facilities for training."

3. The information given in answer to these supplementaries needs revision. The correct answer to the first supplementary question should read that the Training School at Begumpet imparted training on Transport aircraft only, and the answer to the next supplementary question put by Shri B. S. Murthy should read as under:

"Previous to this, basic training on piston aircraft was given at Begumpet and Jodhpur. We have now concentrated this training at Jodhpur, and training on transport aircraft at Begumpet. This will result in better facilities for training."

CUSTOMS DUTIES DRAWBACK (GALVANISED IRON WIRE PRODUCTS) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 43-B of the Sea Customs Act, 1878, a copy of the Customs Duties Drawback (Galvanised Iron Wire Products) Rules, 1957, published in Notification No. S. R. O. 3430, dated the 29th October, 1957. [Placed in Library. See No. LT-402/57.]

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No. S.R.O 3701, dated the 23rd November, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955. [Placed in Library. See No. LT-399/57].

LOK SAHAYAK SENA RULES

The Deputy Minister of Defence (Sardar Majithia): Sir, I beg to lay on the Table, under sub-section (3) of Section 11 of the Lok Sahayak Sena Act, 1956, a copy of the Lok Sahayak Sena Rules, 1957, published in Notification No. S.R.O 385, dated the 21st October, 1957. [Placed in Library. See No. LT-400/57].

STATEMENT CORRECTING REPLY GIVEN TO A QUESTION

Sardar Majithia: Sir, I beg to lay on the Table a copy of the statement correcting the reply given on the 25th July, 1957, to a supplementary on Starred Question No. 334, regarding the Air Force College, Begumpet.